

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF M/S FALCON TYRES LTD**

Sl. No	RELEVANT PARTICULARS	
1	NAME OF CORPORATE DEBTOR	M/S Falcon Tyres Ltd
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	29/11/1973
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies, Karnataka, under Companies Act, 1956
4	CORPORATE IDENTITY NUMBER	L25114KA1973PLC002455
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	K R S Road, Metagalli, Mysore- 570016
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	28 <sup>th</sup> April 2017
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	24 <sup>th</sup> October 2017
8	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	<b>Name:</b> Anand Ramachandra Bhat <b>Address:</b> No. 81, 8 <sup>th</sup> Main, 8 <sup>th</sup> cross, Serpentine Road, Kumara Park West, Bangalore- 560020 <b>Email:</b> ab.inspro@outlook.com <b>Reg. No. :</b> IBBI/IPA-001/IP-00226/2016-17/1414
9	LAST DATE FOR SUBMISSION OF CLAIMS	11th May 2017 [Claims should be submitted along with relevant documents]

1. Notice is hereby given that the National Company Law Tribunal, Bangalore has ordered the commencement of a corporate insolvency resolution process against **M/S Falcon Tyres Ltd** on 28<sup>th</sup> April 2017 vide order No.CP(IB) No.1/BB/2017 dated 28<sup>th</sup> April 2017.
2. The creditors of **M/S Falcon Tyres Ltd**, are hereby called upon to submit proof of their claims along with relevant documents as per IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 on or before 11th May 2017 to the interim resolution professional at the address mentioned against item 8.
3. The financial creditors shall submit their proof of claims by electronic means only in Form No.C along with relevant documents. The operational creditors (in Form B), including workmen and employees (Form D or Form E, as the case may be), may submit the proof of claims by in person, by post or electronic means. Form No. B, Form No C, Form D and Form E are prescribed under IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 and these forms shall be accompanied by Affidavit and relevant documentary proof of in support of claim.
4. Submission of false or misleading proofs of claim shall attract penalties.

Date: 1st May 2017  
Place: Bangalore



Signature:   
Name: ANAND RAMACHANDRA BHAT